

pur and Banda areas of Bundelkhand region. This area is historically very important. The signs of memorable events still exist in this area. For example, the temple of Chandragupta in Baruasagar, the fort of Maharani of Jhansi and the magnificent temple of Maharaja Ranachod Singh in Lalitpur. Similarly, the Garh Kundhas of Tikamgarh is also very famous. The maintenance of these monuments is with the Archeological Survey of India, but things as they are today—I am not levelling any allegations—those who are responsible for the maintenance of these places are behind the illegal encroachment at these places and even permanent structures have come up there. Not only this efforts are being made to wipe out this historical monuments. Last year the hon. Minister had given an assurance that efforts would be made to beautify these places through the Archeological department, which is entrusted with the task of maintenance of these places, so that these could become places of tourist attraction. But today things have come to such a pass that the officials of Archeological department itself are instrumental in illegal encroachment at these places. Therefore, I would like to draw the attention of the hon. Minister of Human Resource Development to the assurance given by the Government last year for the beautification of the fort of Maharani Jhansi and urge that the work should be completed without delay.

[English]

SHRI SAIFUDDIN CHOUDHURY (Katwa): Sir, We all are disturbed at the news that tomorrow a *bandh* will be observed in Tamil Nadu and counter-bandh in Karnataka for the Cauvery water. If the States take this kind of agitational path, I think, it is not conducive to the integration of the country. It is the duty of the Central Government to come forward and make a statement.

(Interruptions).

MR. SPEAKER: Mr. Charles, you need not talk to him.

(Interruptions)

SHRI SAIFUDDIN CHOUDHURY: It is a very serious matter. I think, the Central Government must react to the situation and come forward with a statement, and see that an amicable settlement to this dispute is arrived at.

I demand that Prime Minister makes a statement so that this kind of impasse is ended forthwith.

SHRI SRIKANTA JENA: Two Central Ministers—one belonging to Tamil Nadu and another from Karnataka—are involved in this.

SHRI M. R. JANARTHANAN (Tirunelveli): Sir, the interim award has not yet been honoured. At this juncture, I am sorry to state that the Chairman of the Sub-Committee on Cauvery Water has gone to the Press. He had said that it is necessary to protest against the neo-colonial attitude of the Tamil Nadu Government. Is asking for water a colonial attitude? This is a very serious matter. I want to counter what the hon. Member has stated. We are the affected persons. Now, I would like to recall the lamb and wolf story. We are the lambs and they are the wolves. We feel that the wolf is fortunate now. This House knows fully that we are in need of water. Therefore, the Central Government must direct the Karnataka Government to honour the award.

SHRI JASWANT SINGH (Chitorgarh): Mr. Speaker Sir, the DIG of the CBI, entrusted with anti-terrorists work, particularly, of the States of Jammu and Kashmir and Punjab, was caught taking a bribe which is reported to be of Rs. 10 lakhs. Thereafter Sir, what is most unusual is that, though the Government regulations on the subject enjoin that should an officer be actually caught while taking a bribe, then it is both mandatory and automatic that his suspension takes place. This suspension has not taken place. I would